B.A.No. 175/2021
FIR No. 401/2017
PS Nabi Karim
State v. Arjun
U/s 307 IPC & 25/27 Arms Act

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Naveen Gaur, Ld. Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail of 30 days on behalf of accused-applicant Arjun in case FIR No. 401/2017.

Heard. Perused.

Ld. counsel for accused-applicant has argued that the blood sugar level of the accused-applicant is very high and proper treatment is not being provided to accused-applicant in Jail. It is further submitted that accused-applicant intends to get treatment from a private hospital and therefore interim bail of 30 days be granted to him.

On the other hand, Ld. Addl. PP for State has strongly

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opposed the application in hand on the ground that the accused-applicant is a habitual offender and was previously involved in about 10 serious cases.

I have duly considered the rival submissions and I have perused the record carefully.

As per report filed by IO, accused-applicant was granted regular bail in this case vide order dated 01.06.2018. Vide order dated 01.06.2018 accused-applicant was directed not to enter the jurisdiction of police station Nabi Karim. In the report, it is further mentioned that accused-applicant not only violated the said condition but committed two more offences i.e. vide FIR No. 348/2018 PS Nabi Karim and FIR No. 398/2018 PS Nabi Karim. The said two cases are also pertaining to Section 307 IPC. IO in his report has further stated that accused-applicant failed to appear in this Court after obtaining bail, consequently NBWs were ordered to be issued against accused-applicant. Accused-applicant was arrested in said cases and was also taken into custody in this case. It is further mentioned that bail application filed on behalf of the accused-applicant in case vide FIR No. 348/2018 PS Nabi Karim has been dismissed by Hon'ble High Court of Delhi.

Allegation against accused-applicant are of very serious nature, accused-applicant is a habitual offender and was involved in several cases. Accused-applicant had misused the

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concession of bail granted to him and had committed serious offence while on bail and in one case i.e. FIR No. 348/2018 regular bail application filed on behalf of the accused-applicant has already been dismissed by Hon'ble High Court.

Keeping in view the totality of facts and circumstances, I find no merit in the present application. Same is hereby dismissed and disposed of accordingly. However, concerned Jail Superintendent is directed to ensure that proper medical treatment is being provided to accused-applicant. It is further directed that in case the such treatment is not possible in a government hospital, then the accused-applicant shall be provided treatment from private hospital. It is clarified that expenses pertaining to treatment at private hospital and also the expenses incurred for taking the accused-applicant from jail to said private hospital and back shall be borne by the accused-applicant.

Copy of order be forwarded to concerned Jail Superintendent and Ld. counsel for accused-applicant through email.

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(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021

M.A.No. 88/2021
FIR No. 140/2018
PS Kotwali
State v. Yash Aggarwal & Ors.
U/s 308/323/506/34 IPC

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Akash Sharma, Ld. Counsel for applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for withdrawal of surety moved by applicant Nitin Sharma.

Notice of application be issued to accused-non-applicant for the next date of hearing.

At the request of Ld. counsel for applicant, put up before the concerned Court on **19.07.2021.**

(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021

M.A.No. 74/2021
FIR No. 186/2020
PS Crime Branch
State v. Dinesh Kumar
U/s 20/25 NDPS Act

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Manoj Chaudhary, Ld. Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application under Section 362 CrPC for correction of order dated 01.02.2021.

At the request of Ld. counsel for accused-applicant, put up before the concerned Court on **16.07.2021.**

(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021

B.A.No. 179/2021
FIR No. 121/2016
PS Crime Branch
State v. Sanjeev @ Sonu
U/s 20/25 NDPS Act

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Ankur Rai, Ld. Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail on behalf of accused-applicant Sanjeev @ Sonu in case FIR No. 121/2016.

Heard. Perused.

Report be called from concerned Jail Superintendent regarding medical condition of accused-applicant for 13.07.2021.

Put up for report and consideration on **13.07.2021.**

(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021

B.A.No. 154/2021
FIR No. 173/2018
PS Crime Branch
State v. Chander Pal
U/s 21/25/29 NDPS Act

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh.Rishi Pal, Ld. Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail for 90 days on behalf of accused-applicant Chander Pal in case FIR No. 173/2018.

Heard. Perused.

Ld. counsel for accused-applicant submits that present application for grant of interim bail has been filed on behalf of accused-applicant as medical condition of accused-applicant is not good. It is further submitted that accused-applicant is suffering from Hepatitis-C infection and is also having severe asthma. It is further submitted that proper medical treatment is not being provided to accused-applicant in jail and

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accused-applicant be granted interim bail so that he can get proper treatment at his own expenses.

On the other hand, Ld. Addl. PP has strongly opposed the application in hand on the ground that 300 grams of heroine i.e. commercial quantity has been recovered from the possession of accused-applicant. It is further submitted that bar of Section 37 NDPS Act is applicable in the matter pertaining to grant of interim bail also.

I have duly considered the rival submissions and I have perused the record carefully.

As per prosecution case, 300 grams of heroine i.e. commercial quantity of contraband has been recovered from the possession of accused-applicant. Perusal of the record and more particularly report received from Sr. Medical Officer of concerned Jail shows that proper treatment is being provided to accused-applicant. Accused-applicant was even taken to DDU Hospital, Safdarjung Hospital and even to GB Pant Hospital for treatment. Accused-applicant is getting all prescribed medicines from the jail dispensary. Perusal of the record further shows that accused-applicant has availed interim bail w.e.f. 22.07.2020 till 23.03.2021 i.e. for a period of 8 months. No explanation has been given /furnished by accused-applicant as to why he had not availed treatment for his said ailment during the said period of 08 months.

Keeping in view the aforesaid facts and circumstances, I

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find no merits in the present application. Same is hereby dismissed and disposed of accordingly.

Copy of order be sent to concerned Jail Superintendent and Ld. counsel for accused-applicant through email.

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(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021

B.A.No. 171/2021
FIR No. 150/2020
PS Kashmere Gate
State v. Akash Kumar
U/s 392/397/411/34 IPC

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Prem Pal, Ld. Counsel for accused-applicant through video conferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of regular bail on behalf of accused-applicant Akash Kumar in case FIR No. 150/2020.

At the request of Ld. counsel for accused-applicant, put up before the concerned Court on **14.07.2021.**

(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021

B.A.No. 181/2021
FIR No. 243/2017
PS Burari
State v. Saheb Khan @ Bunty
U/s 302/201/356/365 IPC & 25 Arms Act

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.
IO Inspector Ashok Kumar through video conferencing.
Sh. Javed Alvi, Ld. Counsel for accused-applicant through videoconferencing.
Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail on behalf of accused-applicant Saheb Khan @ Bunty in case FIR No. 243/2017.

Heard. Perused.

IO Inspector Ashok Kumar seeks time to verify the particulars of family members of accused-applicant.

Time is granted. Now to come up on **12.07.2021** for arguments and disposal of the application in hand.

IO shall file fresh report on said date.

(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021

B.A.No. 188/2021
FIR No. 243/2017
PS Burari
State v. Jaswant Singh @ Raja
U/s 302/363/365/120B IPC & 25 Arms Act

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.
Sh. Piyush Pahuja, Ld. Counsel for accused-applicant through videoconferencing.
Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail on behalf of accused-applicant Jaswant Singh in case FIR No. 243/2017.

Heard. Perused.

Ld. counsel for accused-applicant seeks adjournment for addressing arguments in present application.

Same is granted. Now to come up on **12.07.2021** for disposal of the application in h and.

(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021

B.A.No. 106/2021
FIR No. 56/2020
PS Subzi Mandi
State v. Sujjan
U/s 411/381/328/34 IPC

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

None for accused-applicant

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of regular bail on behalf of accused-applicant Sujjan in case FIR No. 56/2020.

Put up before the concerned for purpose fixed on **14.07.2021.**

(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021

B.A.No. 190/2021
FIR No. 227/2018
PS Crime Branch
State v. Devender
U/s 20/25/29 NDPS Act

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Ms. Aditi Gupta, Ld. Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail on behalf of accused-applicant Devender in case FIR No. 227/2018.

Heard. Perused.

Ld. counsel for accused-applicant submits that accused-applicant is still admitted in hospital.

In view of the aforesaid facts and circumstances, interim bail granted to the accused-applicant is extended till 13.07.2021 on same terms and conditions.

Application be put up on 13.07.2021 for arguments and disposal of the same.

(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021

B.A.No. 189/2021
FIR No. 117/2016
PS Sarai Rohilla
State v. Ajeet Singh Verma
U/s 302/34 IPC

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Anil Kumar Kamboj, Ld. LAC for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail of 90 under HPC guidelines dated 11.05.2021 on behalf of accused-applicant Ajeet Singh Verma in case FIR No. 117/2016.

Heard. Perused.

Perusal of the record shows that accused-applicant arrested on 31.01.2016 and he is in JC since then, except for the period w.e.f 10.08.2020 till 30.03.2021. During this period accused-applicant was granted interim bail. No previous conviction / involvement has been alleged against accused-applicant.

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Keeping in view the aforesaid facts and circumstances, **accused-applicant Ajeet Singh Verma** is granted interim bail of 90 days under High Powered Committee guidelines dated 11.05.2021 subject to furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of the Jail Superintendent concerned and subject to the condition that he shall not travel outside the country without prior permission of the Ld. Trial Court, he shall mention the mobile phone number to be used by him and shall ensure that the same number is kept on switched on mode at all times with location activated and shared with the IO throughout and shall telephonically confirm his location with the IO on the first and fifteenth day of each calender month. The accused shall not change the verified address and mobile phone number without prior intimation to the IO.

Application in hand stands disposed of accordingly.

Copy of order be forwarded to DLSA and the Jail Superintendent concerned for necessary compliance through electronic mode copy of order shall be served upon the accused-applicant through the Jail Superintendent concerned. The Jail visiting DLSA Counsel shall explain the conditions in vernacular to the accused-applicant.

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(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021

B.A.No. 161/2021
FIR No. 128/2011
PS Lahori Gate
State v. Ajay Kumar Tomar
U/s 302/307/394/397/411/419/420/468/471 IPC & 25 Arms Act

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Amjad Khan, Ld. Counsel for accused-applicant through video conferencing.

Sh. Mukesh Kalia, Ld. counsel for complainant through video conferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail for 90 days on behalf of accused-applicant Ajay Kumar Tomar in case FIR No. 128/2011.

At the request of Ld. counsel for accused-applicant, put up before the concerned Court on **15.07.2021.**

(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021

B.A.No. 133/2021
FIR No. 277/2018
PS Sarai Rohilla
State v. Sarvesh Singh
U/s 302/201/120B/34 IPC

09.07.2021

Application is put up before this Court by the Reader of the Court Ms. Neelofer Abida Perveen, Ld. Special Judge (NDPS Act), Delhi while submitting that Ld. Presiding Office is on leave today.

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Gopal Jha, Ld. Counsel for accused-applicant through video conferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of regular bail on behalf of accused-applicant Sarvesh Singh in case FIR No. 277/2018.

At the request of Ld. counsel for accused-applicant, put up before the concerned Court on **24.07.2021.**

(Deepak Dabas)
Link Special Judge-01, NDPS/
ASJ, (Central), THC / Delhi
09.07.2021